## TRANSPORT DEPARTMENT

## NOTIFICATION Jaipur, July 10, 2019

In exercise of the powers conferred by clause (a), clause (c) and clause (cc) of sub-section (1) of section 4 of the Rajasthan Motor Vehicles Taxation Act, 1951 (Act No. 11 of 1951), the State Government hereby, with immediate effect, specifies motor vehicle tax payable on Goods Vehicles registered in the State, Goods Vehicles of other State plying on temporary permits, Construction Equipment Vehicles, motor vehicles or chassis of motor vehicles registered temporarily and passing through the State and Goods Vehicles of other States plying on permit issued under reciprocal agreement, as specified in column number 2 of the table given below, at the rates specified against each in column number 3 thereof, namely:-

**Table** 

S.No.	Description of Class of Motor Vehicle	Rate of Tax
. 1	2	3
1	Goods Vehicle of the State	
	(a) more than Three Wheeled Vehicle	
	(i) G.V.W. more than 16500 k.g. & upto	Rs. 950/- per 1000 k.g. of G.V.W. or
	25000 k.g.	part thereof per year
	(ii) G.V.W. more than 25000 k.g. & upto	Rs. 750/- per 1000 k.g. of G.V.W. or
rm	45000 k.g.	part thereof per year
	(iii) G.V.W. more than 45000 k.g.	Rs. 625/- per 1000 k.g. of G.V.W. or
	•	part thereof per year
	(b) any other transport vehicle not covered under any category above or vehicle such as Dumper, Loader, Camper vans/Trailers, Tipper, Cash Van, Mobile Canteen, Haul Pack Dumper, Mobile Work Shops, Ambulance, Animal Ambulance, Fire Tenders, Snorked Ladders, Auxiliary Trailers and Fire Fighting Vehicles, Hearses, Mail carrier, Mobile Clinic, X-Ray Vans, Library Vans, etc.	
	(i) G.V.W. more than 16500 k.g. & upto	Rs. 950/- per 1000 k.g. of G.V.W. or part thereof per year
	25000 k.g.  (ii) G.V.W. more than 25000 k.g. & upto	Rs. 750/- per 1000 k.g. of G.V.W. or
	45000 k.g.	part thereof per year
	(iii) G.V.W. more than 45000 k.g.	Rs. 625/- per 1000 k.g. of G.V.W. or
		part thereof per year
-	(c) Over dimension carrier trailer used as goods	Rs. 50000/- per year
	vehicles	
2	Goods Vehicle of other States plying on permit	
	issued under reciprocal agreement.	

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	(i) with load carrying capacity upto 9000	Rs. 500/- per 1000 k.g. or part
	k.g.	thereof yearly
	(ii) with load carrying capacity above 9000	Rs. 800/- per 1000 k.g. or part
	k.g.	thereof yearly
3	Goods Vehicle of other States plying on	-
	temporary permits in the state.	,
	(i) G.V.W. up to 6000 k.g.	Rs. 200/- per 1000 k.g. of G.V.W. or
		part thereof for 30 days or part
	•	thereof
	(ii) G.V.W. more than 6000 k.g.	Rs. 160/- per 1000 k.g. of G.V.W. or
		part thereof for 30 days or part
		thereof
4	Construction Equipment Vehicles of other States	Rs. 1000/- per 1000 k.g. of R.L.W. or
	coming for temporary use in this State.	part thereof for 30 days or part
		thereof
5	Motor Vehicles or chassis of Motor Vehicles	
	registered temporarily and passing through the	
/FM	State.	
	(a) Motor car, Tractor, Omni Bus with seating	Rs. 200/- per vehicle
	capacity upto 10 excluding driver and all	
	three wheeled vehicles	
	(b) Any other Motor Vehicles not covered under	Rs. 1500/- per vehicle
	clause(a)	
	(c) Chassis of Motor Vehicles	Rs. 1000/- per chassis

**Note-** In addition to tax payable under this notification, there shall be paid by the owner or person having possession or control of a Motor Vehicle, any tax or penalty as was payable under the said Act for any period prior to the coming into force of this notification.

**Explanation:** For the purpose of G.V.W./R.L.W. of Truck, Trailers or any combination or adaption thereof, including the articulated vehicles, the G.V.W./R.L.W. of the Truck/horse trailer and any adaption together shall be taken in consideration for computation of tax thereon.

[F.6(179)Pari/Tax/Hqrs/2019-20/4] By Order of the Governor,

(Mahendra Kumar Khinchi)
Joint Secretary to Government